

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**  
**PRESENT**  
**THE HONOURABLE MR. JUSTICE BECHU KURIAN THOMAS**  
Friday, the 19<sup>th</sup> day of June 2026 / 29th Jyaishta, 1948  
WP(C) NO. 21065 OF 2026 (G)

**PETITIONER:**

MONALISA, AGED 18 YEARS, D/O.JAYSINGH, DHAPLA MARG, MAHISWAR VILLAGE, KHANGORE DISTRICT, MADHYA PRADESH, CURRENT ADDRESS KANNAN'S RESIDENCY, PONKUNNAM P.O., KOTTAYAM, NOW RESIDING AT ERNAKULAM, PH: 90 61 24 04 10, PIN - 451 224.

**RESPONDENTS:**

1. STATE OF KERALA, REPRESENTED BY SECRETARY, HOME DEPARTMENT, SECRETARIAT, THIRUVANANTHAPURAM, PIN - 695 001.
2. STATION HOUSE OFFICER, CENTRAL POLICE STATION, ERNAKULAM, PIN - 682 018.

Writ petition (civil) praying inter alia that in the circumstances stated in the affidavit filed along with the WP(C) the High Court be pleased to direct the 1st and 2nd Respondents to safeguard the life of the petitioner.

This petition coming on for admission upon perusing the petition and the affidavit filed in support of WP(C) and upon hearing the arguments of M/S.P.S.ANISHAD, LIMNA BHASKARAN, SREEPARVATHI G.V., SAMUEL SABU, K.K.PREETHA & SIYAD UMMER, Advocates for the petitioner and of GOVERNMENT PLEADER for the respondents, the court passed the following:

**ORDER**

Learned Government Pleader takes notice for the respondents.

Having heard the learned counsel for the petitioner as well as the learned Government Pleader, I am, prima facie, satisfied that the petitioner ought to be afforded protection for her life.

Accordingly, there will be a direction to the second respondent to provide adequate protection to the life of the petitioner, pending disposal of the Writ Petition.

Post on 10.07.2026.

Sd/- BECHU KURIAN THOMAS, JUDGE